NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-11-2023 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : **M/s. JBM Shelters Pvt Ltd**

PETITION NUMBER : **CP(IB)/826/CHE/2020**

APPLICATION NUMBER : **a) IA(IBC)/2055(CHE)/2023**
b)IA(IBC)/2078(CHE)/2023
c) IA(IBC)/2076(CHE)/2023
d) IA(IBC)/2080(CHE)/2023
e) IA(IBC)/2077(CHE)/2023
f) IA(IBC)/2079(CHE)/2023

ORDER

9)(a)IA(IBC)/2055(CHE)/2023 IN CP(IB)/826/CHE/2020

Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

Ld. Counsel for the Applicant submits that this application has been filed to permit the Applicant to amend the cause title of the Application in IA(IBC)/376/CHE/2023 in IBA/826/2020 by substituting the name of Mr. Tharuvai Ramachandran Ravichandran, Resolution Professional with Mr. Venkataraman Subramanian, Liquidator.

Ld. Counsel for the Applicant submits that IA(IBC)/376/CHE/2023 has been filed by RP during CIRP to declare some transactions are fraudulent. Pursuant to the liquidation of the Corporate Debtor, the Applicant has been appointed as the

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Liquidator. In order to pursue the avoidance transaction application, the Liquidator / Applicant preferred this application.

Considering the submissions, the Applicant / Liquidator is permitted to make necessary amendments in IA(IBC)/376/CHE/2023.

Accordingly, **IA(IBC)/2055(CHE)/2023 stands disposed off**.

9)(b)IA(IBC)/2078(CHE)/2023 IN CP(IB)/826/CHE/2020

Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

Ld. Counsel for the Applicant submits that this application has been filed to permit the Applicant to amend the cause title of the Application in IA(IBC)/788/CHE/2022 in IBA/826/2020 by substituting the name of Mr. Tharuvai Ramachandran Ravichandran, Resolution Professional with Mr. Venkataraman Subramanian, Liquidator.

Ld. Counsel for the Applicant submits that IA(IBC)/788/CHE/2022 has been filed by RP during CIRP to declare some transactions are fraudulent. Pursuant to the liquidation of the Corporate Debtor, the Applicant has been appointed as the Liquidator. In order to pursue the avoidance transaction application, the Liquidator / Applicant preferred this application.

Considering the submissions, the Applicant / Liquidator is permitted to make necessary amendments in IA(IBC)/788/CHE/2022.

Accordingly, **IA(IBC)/2078(CHE)/2023 stands disposed off**.

9)(c)IA(IBC)/2076(CHE)/2023 IN CP(IB)/826/CHE/2020

Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

Ld. Counsel for the Applicant submits that this application has been filed to permit the Applicant to amend the cause title of the Application in IA(IBC)/796/CHE/2022 in IBA/826/2020 by substituting the name of Mr. Tharuvai Ramachandran Ravichandran, Resolution Professional with Mr. Venkataraman Subramanian, Liquidator.

Ld. Counsel for the Applicant submits that IA(IBC)/796/CHE/2022 has been filed by RP during CIRP to declare some transactions are fraudulent. Pursuant to the liquidation of the Corporate Debtor, the Applicant has been appointed as the Liquidator. In order to pursue the avoidance transaction application, the Liquidator / Applicant preferred this application.

Considering the submissions, the Applicant / Liquidator is permitted to make necessary amendments in IA(IBC)/796/CHE/2022.

Accordingly, **IA(IBC)/2076(CHE)/2023 stands disposed off**.

9)(d)IA(IBC)/2080(CHE)/2023 IN CP(IB)/826/CHE/2020

Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

Ld. Counsel for the Applicant submits that this application has been filed to permit the Applicant to amend the cause title of the Application in IA(IBC)/797/CHE/2022 in IBA/826/2020 by substituting the name of Mr. Tharuvai Ramachandran Ravichandran, Resolution Professional with Mr. Venkataraman Subramanian, Liquidator and the reasons are stated in para 5 at page no.3 of the Application.

Ld. Counsel for the Applicant submits that IA(IBC)/797/CHE/2022 has been filed by RP during CIRP to declare some transactions are fraudulent. Pursuant to the liquidation of the Corporate Debtor, the Applicant has been appointed as the Liquidator. In order to pursue the avoidance transaction application, the Liquidator / Applicant preferred this application.

Considering the submissions, the Applicant / Liquidator is permitted to make necessary amendments in IA(IBC)/797/CHE/2022.

Accordingly, **IA(IBC)/2080(CHE)/2023 stands disposed off**.

9)(e)IA(IBC)/2077(CHE)/2023 IN CP(IB)/826/CHE/2020

Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

Ld. Counsel for the Applicant submits that this application has been filed to permit the Applicant to amend the cause title of the Application in IA(IBC)/876/CHE/2022 in IBA/826/2020 by substituting the name of Mr. Tharuvai Ramachandran Ravichandran, Resolution Professional with Mr. Venkataraman Subramanian, Liquidator.

Ld. Counsel for the Applicant submits that IA(IBC)/876/CHE/2022 has been filed by RP during CIRP to declare some transactions are fraudulent. Pursuant to the liquidation of the Corporate Debtor, the Applicant has been appointed as the Liquidator. In order to pursue the avoidance transaction application, the Liquidator / Applicant preferred this application.

Considering the submissions, the Applicant / Liquidator is permitted to make necessary amendments in IA(IBC)/876/CHE/2022.

Accordingly, **IA(IBC)/2077(CHE)/2023 stands disposed off**.

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9)(f)IA(IBC)/2079(CHE)/2023 IN CP(IB)/826/CHE/2020

Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

Ld. Counsel for the Applicant submits that this application has been filed to permit the Applicant to amend the cause title of the Application in Ivn.P(IBC)/5/CHE/2022 in IBA/826/2020 by substituting the name of Mr. Tharuvai Ramachandran Ravichandran, Resolution Professional with Mr. Venkataraman Subramanian, Liquidator.

Ld. Counsel for the Applicant submits that Ivn.P(IBC)/5/CHE/2022 has been filed by RP during CIRP to declare some transactions are fraudulent. Pursuant to the liquidation of the Corporate Debtor, the Applicant has been appointed as the Liquidator. In order to pursue the avoidance transaction application, the Liquidator / Applicant preferred this application.

Considering the submissions, the Applicant / Liquidator is permitted to make necessary amendments in Ivn.P(IBC)/5/CHE/2022.

Accordingly, **IA(IBC)/2079(CHE)/2023 stands disposed off**.

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RAVICHANDRAN RAMASAMY
Member (Technical)

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JYOTI KUMAR TRIPATHI
Member (Judicial)

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